

THE DELHI (DELEGATION OF POWERS) (AMENDMENT)
BILL, 1994

As passed by the Legislative Assembly of the National
Capital Territory of Delhi on the 30th March, 1994.

THE DELHI (DELEGATION OF POWERS) (AMENDMENT)

BILL, 1994

(As passed by the Legislative Assembly of the National Capital Territory of Delhi)

**A
BILL**

to amend the Delhi (Delegation of Powers) Act, 1964

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-fifth Year of the Republic of India as follows :—

Short title & commencement 1. (1) This Act may be called the Delhi (Delegation of Powers) (Amendment) Act, 1994.
(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

Amendment of Section 3 2. In the Delhi (Delegation of Powers) Act, 1964 (hereinafter referred to as the 'Principal Act'), in Section 3, after sub-section (1), the following sub-section shall be inserted, namely —

"(1-A) Any power, authority or jurisdiction or any duty which the Administrator may exercise or discharge by or under the provisions of any enactments mentioned at S. Nos. 6 to 11 in column No. 1 of the Schedule may be exercised or discharged also by such other officer or authority as may be specified in this behalf by the Govt. of National Capital Territory of Delhi by Notification in Official Gazette."

Amendment of Schedule 3. In the Principal Act in the Schedule after S. No. 5, the following serial numbers and the entries thereof shall be inserted, namely —

| "Name of enactment | Provisions vesting powers in the Administrator | Official or authority who may also exercise the powers |
|--|--|--|
| 6. Delhi Co-operative Societies Act, 1972 (No. 35 of 1972) | Sections 31 (7), 76 (2) (b) & (c) and Section 80 | Financial Commissioner |

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|--|---------------|----------------------------|
| | (2) | |
| 7. Punjab Excise Act, 1914 (Punjab Act No.1 of 1914) as in force in Delhi | Section 15 | Financial Commissioner |
| 8. Wild Life (Protection) Act, 1972 | Section 14 | Chief Secretary |
| 9. The Essential Commodities Act, 1955 | Section 6 C | Financial Commissioner |
| 10. The East Punjab Ayurvedic & Unani System of Medicines Act, 1949 (Punjab Act 14 of 1949) as in force in Delhi | Section 5 | Financial Commissioner |
| 11. The Delhi Nursing Homes Registration Act, 1953 (Delhi Act 6 of 1953) | Section 8 (3) | Financial Commissioner" |

This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 30th March, 1994.



(CHARTI LAL GOEL)
Speaker

Legislative Assembly of the
National Capital Territory of
Delhi

Delhi

Dated the 4th April, 1994

I assent to this Bill.



(P.K.DAVE)
Lt. Governor of
National Capital Territory of
Delhi

Delhi

Dated the 8.04. 1994

The Legislative Assembly of the National Capital
Territory of Delhi

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Capital Territory of Delhi)